

## NOTICE

In order to reduce the physical presence of lawyers and litigants due to the prevailing situation of COVID-19 and considering the precautionary measures due to COVID-19, **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that, the Hon'ble the Chief Justice has been pleased to nominate the following Hon'ble Judges to hear the matters **physically** at the **Principal Seat at Bombay, with effect from 4<sup>th</sup> October 2021 to 31<sup>st</sup> October 2021** between 10.30 a.m and 1.30 p.m and between 2.30 p.m. and 4.30 p.m.

**On 4 and 25 October 2021**

Sr. No.	Present sitting	Assignment	Assignment	Email address
1	The Hon'ble The <b>CHIEF JUSTICE</b>  AND  The Hon'ble Shri. Justice  <b>G. S. KULKARNI</b>  <b>(Court Room No. 46)</b>	<b>APPELLATE SIDE</b> For Admission, hearing and order matters therein: (A) All Civil and Criminal Public Interest Litigations. (B) Civil Writ Petitions relating to Environmental Issues. (C) All Civil Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. (D) Part Heard matters, as per the Board to be notified separately.	<b>ORIGINAL SIDE</b> For Admission, hearing and order matters therein: (A) All Public Interest Litigations. (B) Writ Petitions relating to Environmental Issues. (C) All Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. (D) Part Heard matters, as per the Board to be notified separately.	For Appellate Side dbcourt1@gmail.com          For Original Side dbcourt1.os@gmail.com

### On 5 to 8, 20 to 22, 26 to 29 October 2021

<b>1 A</b>	<p>The Hon'ble The <b>CHIEF JUSTICE</b></p> <p>AND</p> <p>The Hon'ble Shri. Justice <b>M. S. KARNIK</b>  (Court Room No. 46)</p>	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> <p>For Admission, hearing and order matters therein:</p> <p>(A) Civil Writ Petitions against the orders passed by CAT and MAT.</p> <p>(B) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).</p> <p>(C) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.</p> <p>(D) Matters against orders passed by DRT &amp; DRAT under any enactment.</p>	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> <p>For Admission, hearing and order matters therein:</p> <p>(A) Civil Writ Petitions against the orders passed by CAT and MAT.</p> <p>(B) Writ Petitions in Indirect Tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).</p> <p>(C) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.</p> <p>(D) Matters against orders passed by DRT &amp; DRAT under any enactment.</p>	<p>For Appellate Side dbcourt1@gmail.com</p>    <p>For Original Side dbcourt1.os@gmail.com</p>
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### On 4 to 8, 20 to 22, 25 to 29 October 2021

<b>2</b>	<p>The Hon'ble Shri Justice <b>A. A. SAYED</b> <b>AND</b> The Hon'ble Shri. Justice <b>S. G. DIGE</b> (Court Room No. 49)</p>	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra.</p> <p>(B) All Civil References.</p> <p>(C) All Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas.</p>	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to infrastructure of all Courts in Mumbai</p> <p>(B) All Civil References.</p> <p>(C) All Civil Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas.</p>	<p><u>For Appellate Side</u> dbcourt02@gmail.com</p>    <p><u>For Original Side</u> dbcourt02.os@gmail.com</p>
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		(D) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (E) All Family Court Appeals.	(D) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations.	
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**On 11 to 14, 18 October 2021**

<p><b>2 A</b></p>	<p>The Hon'ble Shri Justice <b>A. A. SAYED</b> <b>AND</b> The Hon'ble Shri. Justice <b>S. G. DIGE</b> <b>(Court Room No. 49)</b></p>	<p align="center"><b>APPELLATE SIDE</b></p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra. (B) All Civil References. (C) All Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (E) All Family Court Appeals. (F) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers. (G) <b>All Public Interest Litigations.</b> (H) <b>All Civil Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.</b></p>	<p align="center"><b>ORIGINAL SIDE</b></p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to infrastructure of all Courts in Mumbai (B) All Civil References. (C) All Civil Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations. (E) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers. (G) <b>All Public Interest Litigations.</b> (H) <b>All Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.</b></p>	<p><u>For Appellate Side</u> dbcourt02@gmail.com</p> <p><u>For Original Side</u> dbcourt02.os@gmail.com</p>
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**On 4 to 8, 11 to 14, 18, 20 to 22, 25 to 29 October 2021**

<p align="center"><b>3</b></p>	<p>The Hon'ble Shri Justice <b>S. S. SHINDE</b></p> <p align="center"><b>AND</b></p> <p>The Hon'ble Shri Justice <b>V. G. BISHT</b></p> <p align="center"><b>(Court Room No. 43)</b></p>	<p align="center"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.</p> <p>(B) All Criminal Appeals of odd years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment.</p> <p>(C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court)</p> <p>(D) Criminal Contempt Petitions.</p> <p>(E) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015.</p> <p>(F) Confirmation of Death Sentence Case Nos. 02/2015, 02/2017, 04/2019, 05/2019, 06/2019, 01/2021 with connected Appeals and of the year 2021 and onwards.</p> <p>(G) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015.</p>	<p align="center"><b>ORIGINAL SIDE</b></p> <p align="center">-----</p>	<p><u>For Appellate Side</u></p> <p>dbcourt3@gmail.com</p>
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**On 4 to 8, 20 to 22, 25 to 29 October 2021**

<b>4</b>	<p>The Hon'ble Shri Justice <b>P. B. VARALE</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice <b>N. R. BORKAR</b></p> <p><b>(Court Room No. 40)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p>	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p>	<p>dbcourt05@gmail.com</p>
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## On 11 to 14, 18 October 2021

<p><b>4 A</b></p> <p>The Hon'ble Shri Justice <b>P. B. VARALE</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice <b>N. R. BORKAR</b></p> <p><b>(Court Room No. 40)</b></p>	<p><b>APPELLATE SIDE</b></p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p><b>(E) Civil Writ Petitions against the orders passed by CAT and MAT.</b></p>	<p><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p><b>(E) Civil Writ Petitions against the orders passed by CAT and MAT.</b></p>	<p>dbcourt05@gmail.com</p>
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## On 4 to 8, 11 to 14, 18, 20 to 22, 25 to 29 October 2021

<p><b>5</b></p> <p>The Hon'ble Shri Justice <b>S. J. KATHAWALLA</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri. Justice <b>MILIND JADHAV</b></p> <p><b>(Court Room No. 20)</b></p> <p><b>COMMERCIAL APPELLATE DIVISION BENCH</b></p>	<p><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) Civil Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p>(B) All Civil Writ Petitions relating to Energy and Airports.</p> <p>(C) Civil Writ Petitions relating to Forests.</p>	<p><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p>(B) All Writ Petitions relating to Energy and Airport.</p> <p>(C) Writ Petitions relating to Forests.</p>	<p><u>For Appellate Side</u> dbcourt6@gmail.com</p> <p> </p> <p><u>For Original Side</u> dbcourt6.os@gmail.com</p>
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		<p>(D) Contempt Appeals.  (E) All Letters Patent Appeals.  (F) All Arbitration Appeals pertaining to Division Bench.  (G) All Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas.  (H) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).  (I) Appeals under Section 13 of the Commercial Courts Act, 2015.</p>	<p>(D) All Arbitration Appeals pertaining to Division Bench.  (E) All Appeals (except those assigned to other Court).  (F) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).  (G) Appeals under Section 13 of the Commercial Courts Act, 2015.</p>	
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**On 4 to 8, 20 to 22, 25 to 29 October 2021**

6	<p>The Hon'ble Shri Justice  <b>UJJAL BHUYAN</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice  <b>MADHAV JAMDAR</b></p> <p><b>(Court Room No. 24)</b></p>	<p><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to women and children.  (B) All Civil Writ Petitions not assigned to other Courts.  (C) All Civil Writ Petitions concerning persons with disability.  (D) All Civil Writ Petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections.</p>	<p><b>ORIGINAL SIDE</b></p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Writ Petitions concerning women and children.  (B) All Writ Petition not assigned to other Courts.  (C) All Writ Petitions concerning persons with disability.  (D) All Writ Petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections.</p>	<p><u>For Appellate Side</u>  dbcourt13.as@gmail.com</p> <p><u>For Original Side</u>  dbcourt13.os@gmail.com</p>
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**On 11 to 14, 18 October 2021**

<p><b>6 A</b></p>	<p>The Hon'ble Shri Justice <b>UJJAL BHUYAN</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice <b>MADHAV JAMDAR</b></p> <p><b>(Court Room No. 24)</b></p>	<p align="center"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to women and children. (B) All Civil Writ Petitions not assigned to other Courts. (C) All Civil Writ Petitions concerning persons with disability. (D) All Civil Writ Petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections. <b>(E) Civil Writ Petitions relating to Environmental Issues.</b></p>	<p align="center"><b>ORIGINAL SIDE</b></p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Writ Petitions concerning women and children. (B) All Writ Petition not assigned to other Courts. (C) All Writ Petitions concerning persons with disability. (D) All Writ Petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections. <b>(E) Writ Petitions relating to Environmental Issues.</b></p>	<p><u>For Appellate Side</u> dbcourt13.as@gmail.com</p> <p><u>For Original Side</u> dbcourt13.os@gmail.com</p>
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**On 4 to 8, 20 to 22, 25 to 29 October 2021**

<p><b>7</b></p>	<p>The Hon'ble Shri. Justice <b>R.D. DHANUKA</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice <b>ABHAY AHUJA</b></p> <p><b>(Court Room No. 53)</b></p>	<p align="center"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein</p> <p>(A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) All Civil Work not assigned to other Courts. (D) All First Appeals.</p>	<p align="center"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein</p> <p>(A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) All Civil Work not assigned to other Courts.</p>	<p><u>For Appellate Side</u> dbcourt08@gmail.com</p> <p><u>For Original Side</u> dbcourt08.os@gmail.com</p>
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**On 11 to 14, 18 October 2021**

<p>7 A</p>	<p>The Hon'ble Shri. Justice <b>R.D. DHANUKA</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice <b>ABHAY AHUJA</b></p> <p><b>(Court Room No. 53)</b></p>	<p align="center"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein</p> <p>(A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts.</p> <p>(B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts.</p> <p>(C) All Civil Work not assigned to other Courts.</p> <p>(D) All First Appeals.</p> <p>(E) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.</p> <p>(F) Matters against orders passed by DRT &amp; DRAT under any enactment.</p>	<p align="center"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein</p> <p>(A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts.</p> <p>(B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts.</p> <p>(C) All Civil Work not assigned to other Courts.</p> <p>(D) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.</p> <p>(D) Matters against orders passed by DRT &amp; DRAT under any enactment.</p>	<p>For Appellate Side dbcourt08@gmail.com</p> <p>For Original Side dbcourt08.os@gmail.com</p>
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**On 4 to 8, 11 to 14, 18, 20 to 22, 25 to 29 October 2021**

<p>8</p>	<p>The Hon'ble Shri Justice <b>NITIN JAMDAR</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice <b>SARANG V. KOTWAL</b></p> <p><b>(Court Room No. 54)</b></p>	<p align="center"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C. (except those assigned to other Courts)</p>	<p align="center"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.</p>	<p><u>For Appellate Side</u> dbcourt11.as@gmail.com</p> <p><u>For Original Side</u> dbcourt11.os@gmail.com</p>
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		<p>(B) All other Criminal work not assigned to other Courts.</p> <p>(C) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/ Pre-mature release.</p> <p>(D) All Preventive Detention Matters.</p> <p>(E) Habeas Corpus Matters and Criminal References.</p> <p>(F) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.</p>		
9	<p>The Hon'ble Smt. Justice <b>S. S. JADHAV</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice <b>PRITHVIRAJ K. CHAVAN</b></p> <p><b>(Court Room No. 6)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Criminal Appeals of even years against Acquittal (except those assigned to other Court).</p> <p>(B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.</p> <p>(C) All Criminal Appeals of even years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment.</p> <p>(D) All Applications for Leave to Appeal.</p>	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Criminal Contempt Petitions.</p>	<p>For appellate Side dbcourt10@gmail.com</p> <p>For Original Side dbcourt3.os@gmail.com</p>

		<p>(E) Confirmation of Death Sentence Case Nos. 02/2014, 01/2017, 01/2019, 02/2019, 03/2019, 07/2019 with connected Appeals.</p> <p>(F) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015.</p> <p>(G) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015.</p>		
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**On 4 to 8, 20 to 22, 25 to 29 October 2021**

<b>10</b>	<p>The Hon'ble Shri Justice <b>K. R. SHRIRAM</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice <b>RIYAZ I. CHAGLA</b></p> <p><b>(Court Room No. 13)</b></p>	<p align="center"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein</p> <p>(A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.</p> <p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(D) Chartered Accountant References.</p>	<p align="center"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein</p> <p>(A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.</p> <p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(D) Chartered Accountant References.</p>	<p>For Appellate Side dbcourt7@gmail.com</p> <p>For Original Side dbcourt7.os@gmail.com</p>
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**On 11 to 14, 18 October 2021**

<p>10 A</p>	<p>The Hon'ble Shri Justice <b>K. R. SHRIRAM</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice <b>RIYAZ I. CHAGLA</b></p> <p><b>(Court Room No. 13)</b></p>	<p align="center"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein</p> <p>(A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.</p> <p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(D) Chartered Accountant References.</p> <p><b>(E) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).</b></p>	<p align="center"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein</p> <p>(A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.</p> <p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(D) Chartered Accountant References.</p> <p><b>(E) Writ Petitions in Indirect Tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).</b></p>	<p>For Appellate Side dbcourt7@gmail.com</p> <p>For Original Side dbcourt7.os@gmail.com</p>
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**On 4 to 8, 11 to 14, 18, 20 to 22, 25 to 29 October 2021**

<p>11</p>	<p>The Hon'ble Shri Justice <b>G. S. PATEL</b></p> <p><b>(Court Room No. 37)</b></p> <p><b>Commercial Division</b></p>	<p align="center"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Arbitration matters.</p>	<p align="center"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Intellectual Property Matters from the year 2019 and onwards.</p> <p>(B) Testamentary Matters.</p> <p>(C) All Suits from the year 2013 and onwards.</p> <p>(D) Matters pertaining to Land Acquisition.</p> <p>(E) All civil matters of Single Judge not specifically assigned to other Courts.</p> <p>(F) All Commercial Disputes of value of Rupees 100 Crores or more.</p>	<p>For Original Side sbcourt13.os@gmail.com</p> <p>For Appellate side sbcourt13.as@gmail.com</p>
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12	<p>The Hon'ble Smt. Justice <b>REVATI MOHITE-DERE</b></p> <p><b>(Court Room No.3)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar).</p> <p>(B) All Applications for leave to prefer Appeal of even years.</p> <p>(C) All pending Anticipatory Bail Applications of the year 2018 from Nos.ABA/1008/2018 to ABA/ 2075 / 2018.</p>	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> <p style="text-align: center;">-----</p>	<p>sbcourt14.as@gmail.com</p>
13	<p>The Hon'ble Shri Justice <b>A. S. GADKARI</b></p> <p><b>(Court Room No. 27)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Second Appeals.</p> <p>(B) All Appeals from Order.</p> <p>(C) All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency/ Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.</p> <p>(D) All pending Anticipatory Bail Applications of the year 2019 from Nos. ABA/552/2019 to ABA/870/ 2019.</p>	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.</p>	<p>For Appellate Side sbcourt15.as@gmail.com</p> <p><u>For Original Side</u> sbcourt12.as@gmail.com</p>

14	<p>The Hon'ble Shri. Justice <b>NITIN W. SAMBRE</b></p> <p><b>(Court Room No. 28)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai and Thane District (including Palghar).</p> <p>(B) All Applications for leave to prefer Appeal of odd years.</p> <p>(C) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter-IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P. C.</p> <p>(D) Civil Writ Petitions, Revisions against orders of Family Courts.</p> <p>(E) Pending Anticipatory Bail Applications from No. ABA/28/2019 to ABA 548/2019.</p>	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> <p style="text-align: center;">----</p>	<p>For Appellate Side sbcourt16.as@gmail.com</p>
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**On 5 to 8, 11 to 14, 18, 20 to 22, 26 to 29 October 2021**

15	<p>The Hon'ble Shri. Justice <b>G. S. KULKARNI</b></p> <p>(Court Room No. 10)</p> <p><b>Commercial Division</b></p> <p><b>ON EVERY TUESDAY TO FRIDAY</b></p>	<p align="center"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Civil Writ Petitions arising from Industrial / Labour Laws.</p> <p>(B) All Civil Writ Petitions not assigned to other Courts.</p>	<p align="center"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein:-</p> <p>(A) Writ Petitions arising from Industrial / Labour Laws.</p> <p>(B) All Writ Petitions not assigned to other Court from the year 2016 and onwards.</p> <p>(C) Arbitration matters not assigned to other Courts.</p> <p>(D) All Arbitration Applications under Section 9, 11 of the Arbitration and Conciliation Act up to the year 2019 (except post award under Section 9 of the Act).</p> <p>(E) Arbitration matters under Sections 14, 15 and 29-A of the Arbitration and Conciliation Act.</p> <p>(F) All Arbitration matters u/s 34, 37 of Arbitration and Conciliation Act including post award u/s 9 of the Act from the year 2019 and onwards.</p>	<p><u>For Appellate Side</u> sbcourt31.as@gmail.com</p> <p><u>For Original side</u> sbcourt31.os@gmail.com</p>
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**On 4 to 8, 11 to 14, 18, 20 to 22, 25 to 29 October 2021**

16	<p>The Hon'ble Shri. Justice <b>B.P. COLABAWALLA</b></p> <p>(Court Room No. 2)</p> <p><b>Commercial Division</b></p>	<p align="center"><b>APPELLATE SIDE</b></p> <p align="center">----</p>	<p align="center"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein:-</p> <p>(A) All Arbitration Applications under Section 9, 11 of the Arbitration and Conciliation Act from the year 2020 and onwards</p>	<p>sbcourt17.os@gmail.com</p>
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			<p>(except post award under Section 9 of the Act).</p> <p>(B) Admiralty Suits and all applications therein.</p> <p>(C) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board).</p> <p>(D) Appeals under the Companies Act, except part-heard matters of Other Courts.</p> <p>(E) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act.</p> <p>(F) All Arbitration matters u/s 34, 37 of Arbitration and Conciliation Act including post award u/s 9 of the Act up to the year 2018.</p> <p>(G) All Intellectual Property Matters up to the year 2018.</p>	
17	<p>The Hon'ble Shri Justice <b>A. K. MENON</b></p> <p><b>(Court Room No. 21)</b></p> <p><b>Commercial Division</b></p>	<p><b>APPELLATE SIDE</b></p> <p>----</p>	<p><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) All matters relating to foreign awards including Section 47, 48 of Arbitration and Conciliation Act.</p> <p>(B) All Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent.</p> <p>(C) Suits up to the year 2012</p> <p>(D) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act.</p> <p>(E) Matters under Parsi Marriage and Divorce Act and other</p>	<p>For Original Side sbcourt18.os@gmail.com</p>



			Matrimonial Suits and matters arising therein. <b>AND</b> <b>SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY</b>	
18	The Hon'ble Shri. Justice <b>C. V. BHADANG</b>  (Court Room No. 9)	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.</p> <p>(B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein.</p> <p>(C) All Criminal Appeals of even years against Acquittal (except those assigned to other Court).</p> <p>(D) All Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters of even years up to the year 2018 (except those assigned to other Courts).</p> <p>E) All Pending Regular Bail Applications of the year 2019 from Bail Application Nos.</p>	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> <p style="text-align: center;">----</p>	sbcourt21.as@gmail.com

		<p>BA/1072/2019 to BA/1460/2019.</p> <p>(F) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015.</p> <p>(G) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015.</p>		
19	<p>The Hon'ble Smt. Justice <b>ANUJA PRABHUDESSAI</b></p> <p><b>(Court Room No. 16 A)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.</p> <p>(B) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein.</p> <p>(C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court).</p> <p>(D) All Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters of</p>	<p><b>ORIGINAL SIDE</b></p> <p>----</p>	<p><u>For Appellate Side</u> sbcourt20.as@gmail.com</p> <p><u>For Original Side</u> sbcourt20.os@gmail.com</p>

		<p>odd years up to the year 2017 (except those assigned to other Courts).</p> <p>E) All Pending Regular Bail Applications of the year 2019 from Bail Application Nos. BA/1/2019 to BA/1070/2019.</p> <p>(F) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015.</p> <p>(G) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015.</p>		
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**On 4, 11, 18, 25 September 2021**

20	<p>The Hon'ble Shri. Justice <b>M. S. KARNIK</b></p> <p><b>(Court Room No. 34 )</b></p> <p><b>ON EVERY MONDAY</b></p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All pending Anticipatory Bail Applications from Nos. ABA/143/2018 to ABA/984/ 2018 and ABA/2501/2019 to ABA/2700/ 2019.</p> <p>(B) All pending Bail Applications from Nos. BA/3/2020 to BA/69/2020 and BA/210/2020 to BA/264/2020.</p>	<p><b>ORIGINAL SIDE</b></p> <p style="text-align: center;">----</p>	<p><u>For Appellate Side</u> sbcourt22.as@gmail.com</p>
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**On 4 to 8, 11 to 14, 18, 20 to 22, 25 to 29 October 2021**

21	<p>The Hon'ble Shri Justice <b>SANDEEP K. SHINDE</b></p> <p><b>(Court Room No. 31)</b></p>	<p align="center"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Criminal Writ Petitions (except those assigned to other Courts) and Criminal Applications u/s 482 of Cr.PC.</p> <p>(B) All Applications u/s 407 of Cr.PC. (except those assigned to other Courts)</p> <p>(C) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts).</p> <p>(D) All Criminal Revision Applications (except those assigned to other Courts).</p>	<p align="center"><b>ORIGINAL SIDE</b></p> <p align="center">----</p>	<p>For Appellate Side sbcourt24.as@gmail.com</p>
22	<p>The Hon'ble Smt. Justice <b>BHARATI H. DANGRE</b></p> <p><b>(Court Room No.19)</b></p>	<p align="center"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act).</p> <p>(B) All Civil Miscellaneous Applications.</p> <p>(C) All Civil Work not assigned to other Courts.</p> <p>(D) Civil Contempt References from District Judiciary.</p> <p>(E) All First Appeals of Even years.</p>	<p align="center"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein:-</p> <p>(A) All Writ Petitions not assigned to other Courts up to the year 2015.</p>	<p>For Appellate Side sbcourt23.as@gmail.com</p> <p>For Original Side sbcourt16.os@gmail.com</p>

23	The Hon'ble Shri Justice <b>N. J. JAMADAR</b>  (Court Room No. 17 Annex)	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> For admission, hearing and order matters therein:- (A) All First Appeals of Odd years.	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> For admission, hearing and order matters therein:- (A) All Administration Suits and Partition Suits. (B) Summary Suits and Undefended Suits. (C) Trust Petitions. (D) All Insolvency matters.	For Appellate Side sbcourt27.as@gmail.com  For Original Side sbcourt27.os@gmail.com
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### **NOTE**

- 1) In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then the matter be placed before the Court as per **Standing Order Notice w.e.f. 5<sup>th</sup> July 2021 and subsequent modifications thereto.**
- 2) The Advocates and parties-in-person should follow strictly the instructions in the SOP (Annexure-A) i.e. SOP for physical hearing, published on official website of Bombay High Court.
- 3) All the Praecipes should be sent on the designated e-mail IDs of the respective Benches, prior to 48 hours of the date on which the circulation is sought.
- 4) The advocates who wish to hear their matter virtually (only in exceptional circumstances), may move such application before the concerned Bench and on approval of the concerned Bench only, the matter may be taken up virtually.

Dated 24<sup>th</sup> day of September 2021

By Order,

Sd/-  
(Sachin B. Bhansali)  
Prothonotary & Sr. Master,  
High Court, O.S. Bombay.

Sd/-  
(V. R. Kachare)  
Registrar (Judl-I),  
High Court, A.S., Bombay.